

Here you will have to pay more attention and see to it that the houses are provided to the people. The Government should take it as their responsibility in providing house to the people. This is one thing which I would like to suggest.

Another thing is about the disparity in building houses. When we see some buildings, we ask ourselves as to where are we? Are we in Wonderland? We are living in *Bungalows*, as the old Vikramaditian story says. We are living in palatial houses. How decorated it is? Thousands of rupees are being spent for the Carpets. Thousands of rupees are spent for the furniture. Crores and crores of rupees are spent for the construction of these buildings, and also mansions are being built up by using this money. This is the approach of our people. How can we change it? So, when people construct five storeyed or six storeyed buildings for five or six people to live in, they should be surcharged. Otherwise, they should not be permitted to construct all these buildings. They are also constructing buildings as a sort of monument for their future generation. That should not be allowed at the cost of the society. So every citizen of the country is entitled for his house. We should build up an ethos wherein all the people living in this country may have proper shelter to live in.

Therefore, I would say, your Bill does not say about the qualification required for acquiring loans. If a person who is influential with the Board of Directors with the bank authorities, who is managing the affairs of the bank, he can construct the house by taking the maximum amount of money. Still the problem of houses for poor people, remains as it is.

I have seen in one of the richest countries of the world, which stands at number two position in the per capita income, where top officials live in two roomed houses—small houses. They construct small—small rooms, wherein people are living. In Japan also, it is like that. In the capitalist countries, they have got different ethos. Whereas in our place—I have experienced it in my State—the people who go abroad, *i.e.* to Persian gulf countries, they make a lot of money with sheer hardwork, but they

put all their earnings in building big *Bungalows*. They spend their money in the cement and other things. We have to change this ethos now. We have to re-evaluate the culture, so that those people who construct big buildings should be condemned, rather than respected. If our people cultivate such ethos, naturally the people will not go for it.

Therefore, I would appreciate that you have started this in the present Bill, but it should contain the viewpoints for which we have vowed. It is the duty of the Government to see that shelter to everyone is given. It should never be like a business or trade. Whereas, it should be the aim to provide houses for all people who are not having houses. They should be given the highest priority. If you make such regulations, then you can make an improvement. Thank you very much for giving me an opportunity to speak.

17.12 hrs.

RE-DETENTION OF MEMBER—*Contd.*

[*English*]

MR. DEPUTY SPEAKER : Hon. Members. I want to inform the House that it has been ascertained from the police authorities that no arrest or detention of hon. Member of Parliament Shri V.C. Shukla took place today, *i.e.* 16th November, 1987.

(*Interruptions*)

SHRI THAMPAN THOMAS : Where is he now ?

MR. DEPUTY SPEAKER : Nowhere it is mentioned that he has been arrested.

SHRI THAMPAN THOMAS : There is provision which is known as surveillance. I would like to know whether he is under surveillance? The people have got many methods. They keep a person in surveillance. I was kept in surveillance during trade union movement.

MR. DEPUTY SPEAKER : This is the information I have got. (*Interruptions*)

SHRI THAMPAN THOMAS : I would like to know whether he is on surveillance.

MR. DEPUTY SPEAKER : Please take your seats. We had asked for information. What we got is this information. (Interruptions)

SHRI THAMPAN THOMAS : We have seen.

MR. DEPUTY SPEAKER : If you have any evidence, you can write to the Speaker.

SHRI THAMPAN THOMAS : He has seen it. We would like to refer to your assurance that it would be intimidated. Now the Government says that he is not arrested, or that he is not under custody. We would like to know what happened.

MR. DEPUTY SPEAKER : If the Members have any evidence, they can produce it to the Speaker. That is all I can say. Whatever information we have got from the Government, I have passed on to the House. That is all.

SHRI BASUDEB ACHARIA : It is not a correct information.

MR. DEPUTY SPEAKER : How can you say that ?

SHRI BASUDEB ACHARIA : He saw with his own eyes. . . (Interruptions)

MR. DEPUTY SPEAKER : If there is no information, what can I do ? We have already ascertained from the Government. They are saying 'No'. (Interruptions) The Minister has given it in writing. If at all there is anything else, let him take the responsibility. The Minister who is responsible for that, has given it.

SHRI THAMPAN THOMAS : May I know what he has said ?

AN HON. MEMBER : He was arrested at 11 o'clock in the morning.

SHRI THAMPAN THOMAS : Has he said that he is not under custody, or that he has not been arrested ?

MR. DEPUTY SPEAKER : He has not been arrested. What I said is all that I

have got : not arrested, not in detention. (Interruptions)

SHRI BASUDEB ACHARIA (Bankeura) : Why was he taken forcibly to the police station, by the police ? (Interruptions)

MR. DEPUTY SPEAKER : Why are you saying so ? Who told you ?

SHRI THAMPAN THOMAS : It was narrated here by people who saw it.

MR. DEPUTY SBEAKER : Have you seen it, Mr. Thomas ? I have told you something. You have to believe it.

SHRI BASUDEB ACHARIA : He saw it.

[Translation]

SHRI MANVENDRA SINGH (Mathura) : I have myself seen. The House is being misled openly. He was arrested there forcibly.

SHRI JAI PRAKASH AGARWAL : He might have gone there to meet the S.H.O.

(Interruptions)**

[English]

MR. DEPUTY SPEAKER : Not allowed; that is all. No further discussion on this. Now Mr. Shantaram Naik.

(Interruptions)**

MR. DEPUTY SPEAKER : I do not know who is doing what. Why are you bothered ? That is the information we are passing on. What the hon. Member says cannot be passed on to the House, whoever may have got it.

Now Mr. Shantaram Naik. We are now discussing National Housing Bank Bill. Don't speak on other things. If you do not want to speak, I will call Mr. A.C. Das. Now Mr. Das.